

(d) in what ways those organisations are utilising the funds received by them from foreign countries?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU): (a) and (b) A large number of organisations in Orissa have received foreign contribution under Foreign Contribution (Regulation) Act and as such it is not feasible to furnish the names of all such organisations due to the voluminous nature of information sought. If however information is asked for a particular organisation the same can be furnished.

(c) These organisations have reported receipt of foreign contribution from UK, United States of America, West Germany, Holland, Canada, France, Sweden, Spain, Denmark, Australia, Switzerland etc.

(d) The organisations have reported the utilisation of foreign contribution for cultural, economic, educational, religious and social purposes.

Guidelines for early disposal of petitions on service matters

2214. PROF. C. LAKSHMANNA: Will the PRIME MINISTER be pleased to state:

(a) the details of procedure and guidelines issued by the Home Ministry/Department of Personnel and Administrative Reforms for quick and timely disposal of petitions on service matters by different grades of staff and communicating the decision of the Government to the party concerned; and

(b) whether any rules were framed to fix the responsibility for undue delay in deciding an issue and communicating the decision of Government and to compensate adequately any avoidable loss caused to the aggrieved party due to delay, if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) The relevant instructions as contained in the Ministry of Home Affairs O.M. No. 25/34/68-Estt. (A), dated 20th December, 1968 and the Department of Personnel O.M. No. 39/42/70-Estt. (A), dated 15th May, 1971 are laid on the Table of the House. [See Appendix CXXXIX, Annexure No. 124].

(b) No, Sir. However, delay in processing/deciding any official matter including petitions on service matters, without adequate justification for such delay, can be taken note of by the competent authority for appropriate action.

Decentralisation of decision-making powers in Ministries/Departments

2215. PROF. C. LAKSHMANNA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have issued any guidelines to all the Ministries directing them to decentralise the decision-making power to junior officers at different levels as a first step to improve the overall efficiency of the administration and to facilitate quick disposal/redressal of grievances from the staff and the general public as well;

(b) if so, the details thereof and the progress of implementation; and

(c) whether any machinery for monitoring the implementation and impact was created in the Ministry of Personnel and Administrative Reforms as the nodal point of coordination?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) Manual of Office Procedure provides as under:

"Officers above the level of Section Officer will take final action on different classes of cases in accord-